

F.No.404/195/76-ITCC
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

.....
NEW DELHI, the 15th Sept., 1976

O R D E R

NO.1486 (F.No.404/195/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962 the Central Board of Direct Taxes hereby directs that Shri C.P.Sinha authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 2 of Income-tax Act, 1961 (43 of 1961) shall concurrently exercise jurisdiction in respect of the following districts in the State of Uttar Pradesh:-

- | | |
|--------------|----------------|
| 1. Gonda | 8. Deoria |
| 2. Bahraich | 9. Sultanpur |
| 3. Allahabad | 10. Pratapgarh |
| 4. Jaunpur | 11. Varanasi |
| 5. Faizabad | 12. Mirzapur |
| 6. Basti | 13. Azamgarh |
| 7. Gorakhpur | 14. Ballia |
| | 15. Ghazipur. |

2. This order shall come into force with effect from the date Shri C.P.Sinha takes over charge as Tax Recovery Officer.

Sd/-
(V.P.MITRAL)
SECRETARY CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. The Commissioner of Income-tax, Allahabad with reference to his letter No.42(91)/70-iii dated 4.9.76.
2. The Commissioner of Income-tax, Lucknow.
3. Bulletin Section of DI(RSP), New Delhi.

Sd/-
(V.P.MITRAL)
SECRETARY CENTRAL BOARD OF DIRECT TAXES

AUTHORISED FOR ISSUE

(R.V.RAMANAN)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (DIP)

NO.CC/ITCC/1273/356/RSP/76